

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:4195
ANSWERED ON:06.12.2010
EMPLOYEES PENSION SCHEME
Patil Shri A.T. Nana

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether demands of employees covered under Employees Pension Scheme of 1995, have been kept in a beyance;
- (b) if not, the details thereof;
- (c) whether the Government has taken any steps to meet the pending demands of the employees covered under the said scheme; and
- (d) if not, the details thereof?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI HARISH RAWAT)

- (a): Action is immediately taken on the demands received from the employees covered under the Employees' Pension Scheme, 1995, which are admissible under the existing provisions of the Employees' Pension Scheme, 1995. Remaining demands which are not covered by the existing provisions are also duly acknowledged/replied and recorded.
- (b): Does not arise in view of reply to (a) above.
- (c): The various demands of the employees and pensioners were placed before the Expert Committee constituted by the Government to examine various proposals for review of the Employees' Pension Scheme, 1995. The report of the Committee, submitted on 05.08.2010 is under consideration of the Government.
- (d): Does not arise in view of reply to (c) above.